

tal Promotion Committee. The strength of gazetted posts in the Department has increased rapidly during the last few years and most of the candidates recommended so far by the U.P.S.C. for appointment have had to continue in newly created posts. It has, therefore, been possible to revert only 5 unapproved Assistant Directors so far.

(c) The cadre of Assistant Director is filled partly by direct recruitment, partly by promotion from the lower grades and partly by deputation. In respect of posts falling in the direct recruitment quota at present held by unapproved officers, further requisitions have been sent to the U.P.S.C. Certain questions connected with departmental promotion to the grade of Assistant Director have been settled recently in consultation with the U.P.S.C., and unapproved officers at present holding posts in the promotion quota will be replaced by candidates approved by the Departmental Promotion Committee at its next meeting. Action has also been taken to obtain officers on deputation for posts required to be filled by deputationists.

Catering on Baroda Division

2225. { Shri Bade:
 { Shri U. M. Trivedi:

Will the Minister of Railways be pleased to state:

(a) whether co-operative society of hawkers and employees of contractors of railway caterers have applied for licences for catering on the railway stations in Baroda division;

(b) whether this request of the society has been turned down and preference has been given to private caterers who are benamidars for rich persons; and

(c) whether Government will enunciate the exact policy in the granting of these licences?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz

Khan): (a) to (c). As per extant orders, Railways are required to allot at one or two stations as an experimental measure catering/vending contracts to co-operative societies which are almost entirely composed of actual workers, i.e. vendors, cooks etc. On the Western Railway, 2 such Co-operative Societies are running contracts at Phulera and at Marwar stations.

In response to Western Railway's notification for running an additional trolley at Baroda station, a number of applications were received including one from Railway Vendors and Workers Co-operative Society Ltd., which is reported to have 30 members. The licence for the trolley was granted by the Railway to another existing contractor, at the same station.

Holiday Home in Pahalgam

2226. **Shri S. M. Banerjee:** Will the Minister of Railways be pleased to state:

(a) whether land has been purchased at Pahalgam, Kashmir by his Ministry for a holiday home;

(b) if so, at what price; and

(c) the name of the person from whom land has been purchased?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): (a) to (c): A statement is laid on the Table of the House.

STATEMENT

No land was purchase at Pahalgam, Kashmir, for the Holiday Home for non-gazetted Railway servants as the land (a little over 5 acres in area) was provided free of cost on 99 years' lease by the Government of Jammu and Kashmir for a nominal annual payment of Re. 1. The Railways had to pay for the actual cost of a building under construction on the land. All this was made clear in the speech of the Minister for Railways while introducing the Railway Budget for

1959-60 in the Parliament on 18th February, 1959.

Another plot of land of a much smaller area with a building thereon, however, had to be purchased at Pahalgam later from private owner for the purpose of a Holiday Home for gazetted Railway servants. The area of land, with the house, purchased for this purpose, is about 25 kanals (8 kanals—1 acre), out of which 16 kanals of land were under private proprietary ownership and about 9 kanals of land were on a lease from the State Government which has since been transferred to the Railway Administration. The price of 16 kanals was paid to the private owner at Rs. 1,500 per kanal, while the lease money for the remaining 9 kanals payable to the State Government is approximately Rs. 2 per kanal per year.

The owner of the private property, from whom the aforesaid property has been purchased, is one Bakshi Abdul Majid.

Production of Electricity

2227. Shri Kolla Venkaiah: With the Minister of Irrigation and Power be pleased to state:

(a) the quantum of electricity produced at the beginning of First and Third plans in each State through Thermal Stations and Hydro-electric Projects separately;

(b) the quantum that will be produced at the conclusion of the Third Plan in each State through Thermal and Hydro-Electric Projects separately;

(c) the cost of each electric power project in each State that will be undertaken during the Third Plan period; and

(d) the ways and means of meeting the financial needs of each project?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (d). A statement

is laid on the Table of the House. [Placed in the Library. See No. 163] 62].

Licensed Drug Manufacturers

2228. Shri Kolla Venkaiah: Will the Minister of Health be pleased to state:

(a) the number of manufacturers in the Indian Drug Industry licensed under Drug Control Act at present;

(b) the number of licensed manufacturers who have no factory or equipment to prepare drugs;

(c) the number of licensed manufacturers belonging to foreign countries and their capital investment in the industry in our country;

(d) the amount of capital invested by manufacturers belonging to our country;

(e) the number of types of drugs prepared in India in 1961-62; and

(f) the number of samples of drugs taken and tested in 1961-62 under the Drug Control Act?

The Minister of Health (Dr. Sushila Nayar): (a) 2364.

(b) 385.

(c) and (d): There are 32 industrial units where foreign capital has so far been invested. No information is available regarding the actual capital invested so far by the foreign firms, but it is estimated that out of a total capital of the level of about Rs. 50 crores, about Rs. 21 crores of foreign capital has so far been invested in this country.

(e) The types of drugs prepared in India range from "Biological and Special Products" viz., sera, solution of serum proteins intended for injection, vaccines for parenteral injections, toxins, antigens, antitoxins, neo-arsphenamine and analogous substances used for the specific treatment of infective diseases, insulin, pituitary (posterior lobe) extract, adrenaline and solutions of salts of Adrenaline,